

**GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF LAND RESOURCES**

RAJYA SABHA

**UNSTARRED QUESTION NO. 3966
TO BE ANSWER ON 27.03.2026**

Land records modernisation under DILRMP

3966. Shri Raghav Chadha:

Will the Minister of **Rural Development** be pleased to state:

- (a) details on the progress made in digitisation of land records, mutation updates and issuance of property rights documents under the Digital India Land Records Modernisation Programme (DILRMP), year-wise and State-wise;
- (b) number of States with real-time integrated land record systems and the proportion of villages where records remain disputed or pending mutation;
- (c) whether any assessment has examined the impact of incomplete land records on access to credit, Government schemes and legal protection for rural households, if so, the findings thereof; and
- (d) steps taken by Government to resolve legacy land disputes and expand land record digitisation to tribal, forest-dwelling communities?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(Dr. CHANDRA SEKHAR PEMMASANI)**

(a) & (b) Government of India has been implementing a comprehensive programme for the computerization of land records and digitization of maps in the country by the name of Digital India Land Records Modernization Programme (DILRMP) with 100% financial assistance from Central Government since 2016-17. The cumulative progress under Computerisation and Digitization of land records is given in **Annexure-I**. As per information available in Management Information System (MIS) of DILRMP, in 27 States/UTs, the land records and registration systems are integrated and facility of auto trigger mutation is available. Further, Land and Land Revenue, including maintenance of land records is a State subject listed at Sl. No.18 & 45 of State List (List II) of the 7th Schedule of the Constitution wherein land revenue is governed by State specific Acts/Rules/Regulations. The data regarding pending mutation, issuance of property rights, and pending disputes is not maintained by the Department.

(c) No Sir. Under DILRMP land records digitization is undertaken and rural households are not covered. Further, Ministry of Panchayati Raj has also informed that no such specific assessment has been carried out by them to examine the impact of incomplete land records on access to credit.

(d) Under DILRMP, provisions are already there to digitise the legacy records of Revenue and Registration Departments.

Annexure-I

Digital India Land Records Modernization Programme (DILRMP)								
S. No.	State/ UT	Total Villages	No. of Record of Rights (RoR)			Cadastral Maps		
			Total	Computerized	%	Total	Digitized	%
1	Andaman & Nicobar Islands	205	89,747	89,747	100.00	214	214	100.00
2	Andhra Pradesh	16,267	3,26,17,293	3,26,17,293	100.00	14,725	14,725	100.00
3	Arunachal Pradesh	1,412	0	0	0.0	0	0	0.00
4	Assam	22,543	43,92,672	42,22,558	96.13	21,069	19,591	92.98
5	Bihar	45,858	4,34,68,047	4,34,68,047	100.00	74,452	74,452	100.00
6	Chandigarh	25	25	25	100.00	108	108	100.00
7	Chhattisgarh	20,267	2,50,67,712	2,50,67,712	100.00	48,037	47,872	99.66
8	DNH & DD	97	1,19,165	1,19,165	100.00	2,923	2,923	100.00
9	Delhi	198	12,828	11,405	88.91	183	147	80.33
10	Goa	421	7,56,189	7,56,189	100.00	14,828	14,828	100.00
11	Gujarat	18,511	1,22,37,133	1,22,37,133	100.00	26,911	26,911	100.00
12	Haryana	7,103	36,14,314	36,14,314	100.00	63,077	63,077	100.00
13	Himachal Pradesh	21,429	20,34,915	20,34,915	100.00	2,17,003	2,15,018	99.09
14	Jammu & Kashmir	6,850	6,850	6,845	99.93	23,373	22,143	94.74
15	Jharkhand	32,871	27,31,472	26,98,027	98.78	51,585	51,195	99.24
16	Karnataka	30,126	1,99,40,721	1,99,37,181	99.98	30,317	30,121	99.35
17	Kerala	1,666	2,81,97,354	2,81,97,354	100.00	10,765	4,685	43.52
18	Ladakh	248	249	150	60.24	1,513	1,333	88.10
19	Lakshadweep	10	72,425	72,425	100.00	0	0	0.00
20	Madhya Pradesh	56,851	5,32,96,578	5,32,96,578	100.00	56,435	54,717	96.96
21	Maharashtra	44,534	2,62,74,755	2,62,74,755	100.00	44,219	43,971	99.44
22	Manipur	606	605	516	85.29	1,453	1,449	99.72
23	Meghalaya	6,932	0	0	0.0	0	0	0.00
24	Mizoram	640	3,31,160	3,31,160	100.00	1,073	1,073	100.00

25	Nagaland	937	23,311	0	0.0	0	0	0.00
26	Odisha	51,820	2,01,64,329	2,01,28,059	99.82	1,37,304	1,37,243	99.96
27	Puducherry	129	2,72,380	2,72,380	100.00	21,161	21,161	100.00
28	Punjab	13,013	5,54,635	5,39,658	97.30	75,707	62,307	82.30
29	Rajasthan	49,305	1,35,70,102	1,33,88,607	98.66	1,33,438	1,30,883	98.09
30	Sikkim	418	1,90,500	1,65,849	87.06	2,554	2,554	100.00
31	Tamil Nadu	16,810	3,68,34,607	3,68,34,607	100.00	30,955	30,955	100.00
32	Telangana	10,890	1,02,74,968	1,02,74,968	100.00	17,432	14,365	82.41
33	Tripura	897	13,49,403	13,49,403	100.00	5,333	5,333	100.00
34	Uttarakhand	16,691	15,25,474	15,25,474	100.00	87,611	84,816	96.81
35	Uttar Pradesh	1,08,910	1,10,326	1,10,326	100.00	1,18,247	1,18,247	100.00
36	West Bengal	42,310	5,87,89,969	5,87,89,969	100.00	68,359	67,561	98.83
	Grand Total	6,47,800	39,89,22,213	39,84,32,794	99.88	14,02,364	13,65,978	97.41
